

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

CP 26/95 in OA 430/92 : Date of order 20.7.95
(OA 39/90)

1. Debi Charan s/o Shri Rameshwar Dayal, resident of Village Nagala Singhara, Post Singhara, Tehsil Bayan, District Bharatpur.
2. Kailash Chandra S/o Shri Bhola Ram Gujar resident of Nagala Thoda, Post Band Baralta, Tehsil Bayana, District Bharatpur.

... Petitioners

VERSUS

1. Shri G.R. Meghwal, Divisional Engineer (Telegraph) Railway Electrification (Telecommunication Department), Krishna Nagar, Bharatpur.

... Respondent

CO RAM

Hon'ble Mr. Gopal Krishna, Vice Chairman.
Hon'ble Mr. O.P. Sharma, Member (Administrative)

For the Petitioners ... Mr. Dharmendra Agarwal
For the Respondents ... Mr. V.S. Gurjar

O R D E R

(PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN)

This is a Contempt Petition alleging therein that the respondents have not taken the petitioners on duty and as such they have committed contempt of court by not implementing the direction of the Tribunal issued in OA no. 430/92 (OA 39/90) on 29.9.94. The learned counsel for the petitioners has stated that the direction has now been complied with. In such a situation this application is hereby dismissed. Notices issued are discharged.

(O.P. SHARMA)
MEMBER(A)

Gopal Krishna
(GOPAL KRISHNA)
VICE CHAIRMAN

AHQ.